

**IN THE CENTRAL ADMINISTRATIVE
TRIBUNAL ADDITIONAL BENCH,
BANGALORE**

-11-

ORDER SHEET

Application No. 834 of 1986(T)

Applicant

Respondent

Advocate for Applicant

Advocate for Respondent

Date	Office Notes	Orders of Tribunal
3.10.86		<p><u>KSP(VC)/PS(M)</u></p> <p>Case called.</p> <p>Shri M.Raghavendrachar appears for Shri D.V. Padmanabhaiah, learned counsel for the applicant. Shri M.Sri-rangaiah, Standing Counsel for Railways appears for the respondents. Both sides pray for time. Post this case for hearing on 6.11.1986.</p> <p><i>M. S. Rangaiah</i></p> <p>Vice-Chairman Member(A)</p> <p>bsv</p>

Applicant.

V. Salam Sab.

1-12-

A. No. 834/86 (CT) re Secretary
C.W.P. No 29680 (81) m/s. Home Affairs
Respondent
O.

Date	Office Notes	Orders of Tribunal
6.11.1986.	<p>This is a transferred application received from the High Court of Karnataka (H.C.). Shri A.N. Anjanappa for Shri D.V. Padmanabhaiah, counsel for applicant, and Shri M. Sreerangaiah, counsel for respondents, present and heard. The applicant was working as Rakshak in the Railway Protection Force (RPF) before he was removed from service by order dated 6.1.1979 (Annexures A & B to the application), and this order was confirmed in appeal by order dated 28.9.1979 (Annexure-E to the application). The applicant went in a writ petition to ^{the High Court of Karnataka} H.C. against the order passed in appeal on the ground that it was not a speaking order. The H.C. sent the matter back to the appellate authorities to dispose of the appeal in accordance with observations made in the Judgment. Thereafter, the appellate authority passed a speaking order dated 17.2.1981. The applicant is aggrieved with the order removing from him from service, as well as the appellate order confirming the former.</p> <p>Shri Sreerangaiah points out that from September, 1985, the RPF Act, 1957, was amended, by which it was constituted as an Armed Force of the Union, and hence under Section 2(a) of the Administrative Tribunals Act, 1985, this Tribunal has no jurisdiction to decide this application.</p> <p>We are in full agreement with the above submission, and therefore direct the Registry to transfer back this Application to the ^{High Court of Karnataka} H.C. for disposal.</p>	
	<p><i>Ch. Ramakrishna Rao</i> (CH. RAMAKRISHNA RAO) MEMBER (J) 6.11.1986.</p>	<p><i>P. Srinivasan</i> (P. SRINIVASAN) MEMBER (A) 6.11.1986.</p>
dms.		
2.2.87	<p>Order of 6.11.86 issued to all. O/C added. R 23/1/87 W.P. transferred to A.C. TRB</p>	